

(3) 3

(A)

OA 192/95

(3)

Serial  
No. of  
OrderDate of  
Order

Order with Signature

6. 7-7-97

At the instance of learned lawyer for the petitioner two weeks time allowed for obtaining instruction. Adjourned to 22.7.97.

Counter not filed.  
Stay continues.  
For orders PI.

By  
21/6/95 Bench

vice-Chairman  
4.7.97

7. 22.7.97

It is submitted on behalf of the learned lawyer for the petitioner as also the Learned Government that the applicant has already joined in his place of posting under the Government of India at Barinihat. It is further submitted by the learned Govt. Advocate that he has already handed over the charge. In view of this, it is submitted on behalf of the learned lawyer for the applicant that the application has become infructuous. In view of this, the application is dismissed on the ground of becoming infructuous. Interim order stands vacated.

Counter filed  
by R.2 without  
appearance memo  
Counter not filed  
by R.3  
For orders.

Bench

M  
30/6/95

Counter filed  
unbehalf of R.2  
Counter not filed  
by R.3

For orders  
Acct  
4.8.95 Bench.

vice-Chairman  
22.7.97

Order 5 may be  
Counter by R.3  
not filed.  
Adj to 2.7.97  
re. Stay.  
For admiral

4.8.95

BL